

1	2	3
	Construction of building for newly sanctioned 2 EMRS (2nd and final installment)	1200.00
	Additional infrastructure to Education institution at ITDAa of Nallore (Yandi), Eturunagaram, KR Puram, Paderu, Utnoor, Parvathipuram and in the district of Karimnagar	525.00
	Additional infrastructure to TW Engg. Office at ITDA, Eturunagaram, Warangal district	20.00
	Laying of roads in tribal areas, ITDAs of Parvathipuram and Utnoor	46.62
	<b>Innovative Project</b>	
	Artificial Insemination and Veterinary First Aid to Cows and Buffaloes by setting up of 500 ILD Centres in the Districts of Vishakhapatnam, East Godavari, Khammam, Warangal and Adilabad	564.00
	Training cost baseline survey	75.00
	Operating cost of AI & AH services	930.00
	Techno management	105.00
	TOTAL:	7998.00
2012-13	Providing furniture such as dual desks cost and cooking vessels on 221 Asharam high Schools	3066.00
	Providing sports infrastructure and equipment in all Ashram Schools	256.00
	Recurring grant for 10 EMRSs for 4800 Students	1512.00
	TOTAL:	4834.00

**Study conducted by NAC on the PVTG**

2151. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware of a study conducted by the National Advisory Council (NAC) on the Particularly Vulnerable Tribal Groups (PVTG) in the country; and

(b) if so, its findings and recommendations and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) National Advisory Council (NAC) has made recommendations on the development challenges of PVTGs.

(b) The recommendations of NAC are classified in four broad categories:—

(i) Identification of PVTGs and Assessment of their Vulnerabilities:

**Recommendation 1:** Ministry of Tribal Affairs to facilitate specially designed Census for the PVTGs which should also cover, in addition to their enumeration, their status of health, education, and housing.

**Recommendation 2:** Prepare vulnerability indices of the Particularly Vulnerable Tribal Groups (PVTGs)

(ii) Recognition of rights of PVTGs, development approaches and livelihood strategies:

**Recommendation 3:** Generate awareness about the vulnerabilities of the PVTGs and the need to respect, protect and recognize their rights, especially to their land and customary habitats.

**Recommendation 4:** Monitor rigorously the status of implementation of Forest Rights Act (FRA) and PESA *vis-à-vis* PVTGs in various States so that the progress on how different States have recognized land/habitat rights of PVTGs can be tracked.

**Recommendation 5:** Undertake an assessment of the status of PVTGs who have been displaced with or without compensation/rehabilitation and devise support mechanisms for ensuring their livelihoods.

**Recommendation 6:** Develop livelihood strategies and design development programmes for the PVTGs that are rights-based, factor in the felt-needs of the community, take into consideration their special vulnerabilities and empower them to negotiate their livelihood concerns.

(iii) Institutions for Governance and Service Delivery:

**Recommendation 7:** Institutionalize participatory process within existing structures and programmes, placing PVTGs at high priority.

**Recommendation 8:** Evolve effective service delivery mechanisms, working with the PVTGS to enable them to choose their development priorities on their own terms.

(iv) Nutrition, Health and Education:

**Recommendations 9:** Control factors — relating to health and nutrition - that contribute to decline in population of PVTGs.

**Recommendation 10:** Launch a special drive to improve the educational status of the PVTGs.

#### **Amendment for inclusion of Scheduled Tribe**

2152. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether a large number of proposals have been received from State Governments of Odisha, Jharkhand and Chhattisgarh to declare particular categories as Scheduled Tribe by necessary amendment of the Constitution of India; and

(b) the number of such proposals, State-wise, and the steps taken by Government on each such proposal?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) Yes, Sir. The proposals for inclusion of 14 communities in the list of Scheduled Tribes of Chhattisgarh, 6 communities in the list of Scheduled Tribes of Jharkhand and 167 communities in the list of Scheduled Tribes of Odisha have been received from the State Governments.

According to the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes lists, only those proposals which have been recommended and justified by the concerned State Government/UT Administration and concurred in by Registrar General of India and the National Commission for Scheduled Tribes are considered for amendment of the legislation. The proposals for inclusion have been processed as per above modalities.

#### **Encroachment of forest land by tribal people**

†2153. DR. VIJAYLAXMI SADHO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether under the Forest Rights Act, the forest land is being allocated by Government to Scheduled Tribe people encroaching the forest land in the country;

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†Original notice of the question was received in Hindi.